

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-98/ND/2021**

IN THE MATTER OF:

M/s. Laxmi Steel Corporation

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

**Order delivered on 19.05.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Ms. Gunjan Mittal, Advocate.

For the Ex-management of CD :Mr. Akhil Shankhwar, Advocoate.

ORDER

IA/2303/2022

This is an application under Rule 8 of IB (Application to Adjudicating Authority) Rules, 2016 for withdrawal of the Section 9 application bearing IB No. 98(ND)/2021.

Having heard the submissions made by the counsel for the Operational Creditor, the agreement dated 14.08.2021 is taken on record and as the counsel has submitted that all the dues has been received and prayed for grant of leave for the withdrawal of Section 9 application, the Applicant is permitted to withdraw the Section 9 application. The matter stands **dismissed as withdrawn** in terms of Rule 8 of IB (Application to Adjudicating Authorities)

(Anjula)


—Sd—

—Sd—

Rules, 2016. Let the case folders and connected papers be consigned to Record Room.



-Sol-

(Rahul Bhatnagar)
Member (T)



-Sol-

(P.S.N Prasad)
Member (J)

(Anjula)